

Bharat Stage IV Fuel Norms have been applicable since the year 2010 in Delhi and NCR and certain cities. The set norms have been mandated in phase-wise manners across the country. The Government has notified G.S.R. 643(E), dated 19.08.2015 for introduction of BS-IV fuel throughout the country by the year 2017. Furthermore, steps have been taken by notifying alternate fuels like ethanol, biogas, electric hybrid etc. by amending the Central Motor Vehicle Rules. Ministry has issued GSR 889(E) dated 16th September, 2016 for introduction of BS VI, mandating mass emission standard for BS-VI throughout the country w.e.f. from 1st, April 2020.

(b) The State-wise data relating to air quality is not maintained by this Ministry.

(c) The National Green Tribunal *vide* its order, dated 18.07.2016 and 20.7.2016 in O.A. 21 of 2014, Vardhaman Kaushik *V/s* Union of India has directed that diesel vehicles older than 10 years to be deregistered in NCR of Delhi. In compliance to the orders of NGT, de-registration of diesel vehicles more than 10 years old is being carried out by the respective State Government. The proposal to introduce 'Vehicle Fleet Modernization Programme' to enable the replacement of Old Vehicles is under consideration. This will ensure phasing out of older polluting vehicles and enable their replacement with fuel efficient and environment friendly vehicles. The concept note on 'Vehicle Fleet Modernization Programme' to enable the replacement of Old Heavy and Medium Commercial Vehicles as they contribute the maximum of vehicular pollution was placed on Ministry's official website for information and comments from concerned Ministries and Departments and other stakeholders. The matter has been placed before the Committee of Secretaries for their recommendations.

Status of Hajipur-Muzaffarpur National Highway

†429. SHRI RAM NATH THAKUR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the construction work of the National Highway from Hajipur to Muzaffarpur in Bihar remains incomplete;

(b) if so, the details thereof; and

(c) the time-limit fixed for the construction of this National Highway and the reasons for which the construction work has not been completed till now?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) to (c) Out of total length of 63.17 Km. of Hajipur-Muzaffarpur project for 4-laning, which also includes 16.87 Km length of Muzaffarpur bypass, construction work in an aggregate length

† Original notice of the question was received in Hindi.

of 47.743 Km. has been completed till date. The project has not been completed due to non-availability of land and hindrances on account of demand of higher compensation for land acquisition/change in nature of land. The construction work is targeted for completion in a year subject to handing over encumbrance free land by State Government of Bihar.

Speed governors in public transport

430. SHRI A. VIJAYAKUMAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government proposes that speed governors would be made mandatory in all public transport;

(b) if so, the details thereof;

(c) whether there is any proposal to increase the speed limits on National Highways for all vehicles; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) and (b) Ministry of Road Transport and Highways has issued notifications GSR 290(E) dated 15.04.2015 mandating fitment of speed governor on certain category of transport vehicles, as on 1st October, 2015.

(c) and (d) There is no proposal to increase the speed limits on National Highways for all vehicles at present. Ministry of Road Transport and Highways has notified S.O. No. 1997(E) dated 5th August, 2014 for fixing the maximum speed in kilometres per hour in respect of the different class of motor vehicles.

Vehicle scrapping policy

431. SHRIMATI AMBIKA SONI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government had proposed a draft vehicle scrapping policy, aimed at dumping vehicles more than 15 years old;

(b) if so, the details thereof;

(c) by when vehicle scrapping policy would be finalized and put into operation;

(d) whether any incentives would be given to owners of dumped vehicles; and

(e) the details regarding using recycled parts of such vehicles by the industry?